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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP No. 106/2005
OA No. 2965/2002

New Delhi this the 30th day of August, 2005

**Hon'ble Mr. V. K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)**

M.P.Jain
S/O Late Shri B.S. Jain,
52, Mandakini Enclave,
Kalkaji, New Delhi.

..Applicant

(Present in person)

VERSUS

1. Union of India through its
Secretary, Shri Anugrah Narain Tiwari,
Ministry of Personnel, Public Grievances
and Pensions, Department of Personnel
and Training, Secretariat, North Block,
New Delhi.
2. Under Secretary, Shri D.P. Khatree,
to the Government of India,
Ministry of Personnel, Public Grievances
and Pensions, Department of Personnel and
Training, North Block, New Delhi.
3. The Govt. of Uttar Pradesh,
Through its Secretary, Apointment,
Shri Pradeep Shukla Secretariat, Lucknow,
Uttar Pradesh.

4. U.P.S.C. through its Chairman
Dr. S.R. Hasim, Shahjahan Road,
New Delhi.

. Respondents

(By Advocate Shri S.M. Arif for respondent No. 2)
(By Advocate Shri Arohi Bhalla for respondent No. 3)

O R D E R (ORAL)

(Hon'ble Mr. V.K. Majotra, Vice Chairman (A))

Learned counsel of the respondents have pointed out that Tribunal's directions have been complied with subject to the outcome of SLP before the Hon'ble Supreme Court. Applicant has accepted that Tribunal's directions have been complied with. In this backdrop, CP is dropped and notice issued to the respondents are discharged.



(Mrs. Meera Chhibber)
Member (J)



(V. K. Majotra)
Vice Chairman (A)

30.8.05

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